

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL

CHENNAI

REGIONAL BENCH - COURT No. III

Customs Appeal No.40868 of 2015

(Arising out of Order-in-Appeal C. Cus. II/412/2014 dated 24.12.2014 passed by
Commissioner of Customs (Appeals-II), Chennai)

Commissioner of Customs (Port-Import),

.... Appellant

Import Commissionerate,
Commissionerate – II,
Custom House, Chennai – 600 001.

VERSUS

Kamaz Vectra Motors Ltd.,

.... Respondent

No.7&8, SIPCOT, Phase – I,
Hosur – 635 126.

APPEARANCE :

Ms. O.M. Reena, Authorised Representative for the Appellant
Shri. R. Anish Kumar, Advocate for the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI.C.S., MEMBER (JUDICIAL)

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER No.41073/2024

DATE OF HEARING: 12.08.2024

DATE OF DECISION: 12.08.2024

Per bench:

The amount involved in the present appeal is less than Rs.11,00,000/-. The appeal falls within the monetary limits of appeal to be filed by the department before the Tribunal. Hence the appeal is dismissed on monetary grounds.

(Order dictated and pronounced in the open court)

(VASA SESHAGIRI RAO)

Member (Technical)

(SULEKHA BEEVI. C.S)

Member (Judicial)